

**RAJASTHAN HIGH COURT**

No.PA/RG/Misc./2024

Date: 07.06.2024

**NOTIFICATION**

In furtherance of Notification no.PA/RG/Misc./2024 dated 18.05.2024, it is hereby clarified that the Civil Matters means the matters which are registered in Civil Category out of three categories i.e. Civil, Criminal & Writs. All type of SB Writ Petitions including writ petitions arising out of the orders of civil court and other like matters will not be covered by the above notification.

By Order

  
REGISTRAR GENERAL

No.RHCB/Reg-CPC/2024/598

Date: 07.06.2024

Copy forwarded to the following for information and necessary action:-

1. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. P.S. to All Hon'ble Judges, Rajasthan High Court
3. The Registrar General, Rajasthan High Court
4. Advocate General, Rajasthan
5. Addl. Solicitor General, Rajasthan
6. The Chairman, Bar Council of Rajasthan
7. President, Rajasthan High Court Advocates' Association, Jodhpur
8. President, Rajasthan High Court Lawyers' Association, Jodhpur
9. President, Rajasthan High Court Bar Association, Jaipur
10. The Registrar (Vig.)/(Admn.)/ (Rules)/ (Class-I & II)/(Exam.)/ OSD/ OSD (F&I)/ (CPC)/ (Judicial), Rajasthan High Court Jodhpur/ Jaipur Bench and Registrar HQ at New Delhi
11. Member Secretary, Rajasthan State Legal Services Authority
12. The Director, Rajasthan State Judicial Academy, Jodhpur
13. All Deputy Registrars, Rajasthan High Court Jodhpur/ Jaipur Bench
14. Sr. Director (IT)/ Sr. Technical Director, Rajasthan High Court Jaipur Bench/ Jodhpur for uploading this notification on the website of Rajasthan High Court
15. Notice Board

  
REGISTRAR GENERAL

**RAJASTHAN HIGH COURT**

No.PA/RG/Misc./2024

Date: 18.05.2024

**NOTIFICATION**

In continuation of this office previous notification no.PA/RG/Misc./2020 dated 08.04.2020; no.PA/RG/Misc./2021 dated 20.12.2021; no.PA/RG/Misc./2022 dated 17.12.2022 and no. PA/RG/Misc./2023 dated 20.07.2023, it is hereby notified that from 01.08.2024, filing of all types of remaining Civil Matters shall be only through mandatory e-filing in terms of guidelines issued for e-filing in Rajasthan High Court as amended on 11.08.2023, copy of which is enclosed herewith.

For this purpose, the learned Advocates/ litigants are advised to start e-filing of all types of Civil Matters w.e.f. 20.05.2024 followed by hard copy of appeal/ petition/ documents etc.

On and after 01.08.2024, no physical filing shall be entertained for such type of matters, except in accordance with the guidelines for e-filing (as amended from time to time).

In above cases, filing of reply, affidavit, application etc. etc. either by private party or by Government shall also be through mandatory e-filing.

e-filing will be done on e-filing portal of Hon'ble e-Committee, Supreme Court of India, the link of which is <https://filing.ecourts.gov.in/pdedev/>.

The task of e-filing requires scanning and thereafter uploading the same on e-filing portal with relevant data entry which may be done by concerned advocate/person(s) from their home or office or any other place.

For convenience, the facility of scanning and/ or e-filing has also been made available on e-filing Counters in Rajasthan High Court Jodhpur and Jaipur Bench through M/s Enhira Software Solutions Ltd. which is already doing scanning and digitization work in Rajasthan High Court, where computer system will also be made available to concerned advocate/ litigant for the purpose of entering user ID and password on e-filing portal. After login, assistance of personnel of the aforesaid firm may be taken for required entries for e-filing, if required.

By Order



REGISTRAR GENERAL

No.PA/RG/Misc./2024/CPC/550

Date: 18.05.2024

Copy forwarded to the following for information and necessary action:-

1. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. P.S. to All Hon'ble Judges, Rajasthan High Court
3. The Registrar General, Rajasthan High Court
4. Advocate General, Rajasthan
5. Addl. Solicitor General, Rajasthan
6. The Chairman, Bar Council of Rajasthan

7. President, Rajasthan High Court Advocates' Association, Jodhpur
8. President, Rajasthan High Court Lawyers' Association, Jodhpur
9. President, Rajasthan High Court Bar Association, Jaipur
10. The Registrar (Vig.)/(Admn.)/ (Rules)/ (Class-I & II)/(Exam.)/ OSD/  
OSD (F&I)/ (CPC)/ (Judicial), Rajasthan High Court Jodhpur/ Jaipur  
Bench and Registrar HQ at New Delhi
11. Member Secretary, Rajasthan State Legal Services Authority
12. The Director, Rajasthan State Judicial Academy, Jodhpur
13. All Deputy Registrars, Rajasthan High Court Jodhpur/ Jaipur Bench
14. Sr. Director (IT)/ Sr. Technical Director, Rajasthan High Court  
Jaipur Bench/ Jodhpur for uploading this notification on the website of  
Rajasthan High Court
15. Notice Board



REGISTRAR GENERAL

**RAJASTHAN HIGH COURT**

No.PA/RG/Misc./2023

Date: 11.08.2023

**NOTIFICATION**

It is for general information that the latest version of e-Filing i.e. e-Filing version 3.0 developed by e-Committee, Supreme Court of India shall be implemented in the Rajasthan High Court and District Judiciary of the State w.e.f. 20.08.2023.

As already notified vide Notification No.PA/RG/Misc./2020 dated 08.04.2020 and 04.08.2020, the earlier version of eFiling which was in use in the Rajasthan High Court and the District Judiciary will be discontinued w.e.f. 14.08.2023 midnight.

All e-Filings in version 3.0 are to be done by visiting the portal at <https://filing.ecourts.gov.in/pdedev/> w.e.f. 20.08.2023.

User manual & video tutorials regarding e-Filing version 3.0 are available on e-Filing Portal of e-Committee, Supreme Court of India. Revised e-Filing Guidelines for Rajasthan High Court and District Judiciary as amended on 11.08.2023 are also available on Website of Rajasthan High Court.

Learned Advocates and parties are requested to go through the user manual & video tutorials and Guidelines as indicated above to understand the process of Advocate Registration and other processes relating to e-Filing in version 3.0.

In case of any technical query or in case of any technical assistance, System Officers/ System Assistants of Rajasthan High Court and District Judiciary of the State may be contacted.

By Order

C.P.S.   
REGISTRAR GENERAL

Date: 11/08/2023  
11.08.2023

No. Gen./XV/04/2020/1702

Copy forwarded to the following for information and necessary action:-

1. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. P.S. to All Hon'ble Judges, Rajasthan High Court
3. The Registrar General, Rajasthan High Court
4. The Registrar (Vig.)/(Admn.)/ (Rules)/ (Class-I & II.)/(Exam.)/ OSD (F&I)/(CPC)/ (Judicial), Rajasthan High Court Jodhpur/ Jaipur Bench and Registrar HQ at New Delhi
5. All District & Sessions Judges with the request to circulate to all the Presiding Officers of their Judgeship including Special Courts and Tribunals and District/ Taluka level Bar Associations
6. Member Secretary, Rajasthan State Legal Services Authority
7. The Director, Rajasthan State Judicial Academy, Jodhpur

8. Advocate General, Rajasthan
9. Addl. Solicitor General, Rajasthan
10. The Chairman, Bar Council of Rajasthan
11. President, Rajasthan High Court Advocates' Association, Jodhpur
12. President, Rajasthan High Court Lawyers' Association, Jodhpur
13. President, Rajasthan High Court Bar Association, Jaipur
14. All Deputy Registrars, Rajasthan High Court Jodhpur/ Jaipur Bench
15. Sr. Technical (IT), Rajasthan High Court Bench Jaipur/ Technical Director, Rajasthan High Court Jodhpur for uploading this notification and revised Guidelines on the website of Rajasthan High Court
16. Notice Board

*C.A. Simla*  
REGISTRAR GENERAL

11/8/2022

**RAJASTHAN HIGH COURT**

No.PA/RG/Misc./2023

Date: 20.07.2023

**NOTIFICATION**

In continuation of this office previous notification no.PA/RG/Misc./2020 dated 08.04.2020; no.PA/RG/Misc./2021 dated 20.12.2021 and PA/RG/Misc./2022 dated 17.12.2022, it is hereby notified that from 01.10.2023, filing of all fresh Division Bench Matters irrespective of filed by State Government, or Central Government or by private parties shall be only through mandatory e-filing in terms of guidelines dated 09.01.2020 (As amended on 20.12.2021) issued for e-filing in Rajasthan High Court, copy of which is enclosed herewith.

For this purpose, the learned Advocates/ litigants with a view to get accustomed to the system of e-filing, are advised to start e-filing of all types of Division Bench Matters w.e.f. 01.08.2023 and after e-filing, the hardcopy shall be filed in term of Sec. 1, 11 and 15 of Guidelines for E-filing (As amended on 20.12.2021).

On and after 01.10.2023, no physical filing shall be entertained for such type of matters, except in accordance with the guidelines for e-filing (as amended from time to time).

In above cases, filing of reply, affidavit, application etc. etc. either by private party or by Government shall also be through mandatory e-filing.

e-filing will be done on e-filing portal of Hon'ble e-Committee, Supreme Court of India, the link of which is <https://efiling.ecourts.gov.in/raj/>.

The task of e-filing requires scanning and thereafter uploading the same on e-filing portal with relevant data entry which may be done by concerned advocate/person(s) from their home or office or any other place.

For convenience, the facility of scanning and/ or e-filing has also been made available on e-filing Counters in Rajasthan High Court Jodhpur and Jaipur Bench through M/s Enhira Software Solutions Ltd. which is already doing scanning and digitization work in Rajasthan High Court, where computer system will also be made available to concerned advocate/ litigant for the purpose of entering user ID and password on e-filing portal. After login, assistance of personnel of the aforesaid firm may be taken for required entries for e-filing.

By Order

*C.P. Sharma*  
REGISTRAR GENERAL

No.PA/RG/Misc./2023/1384

Date: 20.07.2023 <sup>20/7/23</sup>

Copy forwarded to the following for information and necessary action:- <sup>2</sup>

1. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2 P.S. to All Hon'ble Judges, Rajasthan High Court

3. The Registrar General, Rajasthan High Court
4. Advocate General, Rajasthan
5. Addl. Solicitor General, Rajasthan
6. The Chairman, Bar Council of Rajasthan
7. President, Rajasthan High Court Advocates' Association, Jodhpur
8. President, Rajasthan High Court Lawyers' Association, Jodhpur
9. President, Rajasthan High Court Bar Association, Jaipur
10. The Registrar (Vig.)/(Admn.)/ (Rules)/ (Class-I & II)/(Exam.)/ OSD (F&I)/(CPC)/ (Judicial), Rajasthan High Court Jodhpur/ Jaipur Bench and Registrar HQ at New Delhi
11. Member Secretary, Rajasthan State Legal Services Authority
12. The Director, Rajasthan State Judicial Academy, Jodhpur
13. All Deputy Registrars, Rajasthan High Court Jodhpur/ Jaipur Bench
14. Sr. Technical Director/ Sr. Director (IT), Rajasthan High Court Jodhpur/ Jaipur Bench for uploading this notification of the website of Rajasthan High Court
15. Notice Board

*C.P. Sharma*  
REGISTRAR GENERAL

20/7/2023

**RAJASTHAN HIGH COURT**

No.PA/RG/Misc./2022

Date: 17.12.2022

**NOTIFICATION**

In continuation of this office previous notification No.PA/RG/Misc./2020 dated 08.04.2020 and No.PA/RG/Misc./2021 dated 20.12.2021, it is hereby notified that from 01.01.2023, filing of following fresh cases shall be only through mandatory e-filing in terms of guidelines dated 09.01.2020 (As amended on 20.12.2021) issued for e-filing in Rajasthan High Court, copy of which is enclosed herewith: -

- (i) Commercial Appeals under Commercial Courts Act 2015
- (ii) Custom Appeal
- (iii) Central Excise Appeal
- (iv) Excise Act Reference
- (v) Income Tax Appeal
- (vi) Income Tax Reference
- (vii) Gift Tax Appeal
- (viii) Gift Tax Reference
- (ix) Wealth Tax Appeal
- (x) Wealth Tax Reference
- (xi) Wealth Tax Cases
- (xi) Excise & Gold Control Reference Application
- (xiii) Excise & Gold Control Reference
- (xiv) Goods and Service Tax Matters
- (xv) Matters related to Arbitration
- (xvi) Matters related to Intellectual Property Rights

In above cases, filing of reply, affidavit, application etc. either by private party or by Government shall also be through mandatory e-filing.

e-filing will be done on e-filing Portal of Hon'ble e-Committee, Supreme Court of India, the link of which is <https://efiling.ecourts.gov.in/raj/>.

The task of e-filing requires scanning and thereafter uploading the same on e-filing portal with relevant data entry which may be done by concerned advocate/person(s) from their home or office or any other place.

For convenience, the facility of scanning and/ or e-filing has also been made available on e-filing Counters in Rajasthan High Court Jodhpur and Jaipur Bench through M/s Enhira Software Solutions Ltd. which is already doing scanning and digitization work in Rajasthan High Court, where computer system will also be made available to concerned advocate/ litigant for the purpose of entering user ID and password on e-filing Portal. After login, required entries will be made by the personnel of the firm.

By Order

*Chandra Prakash Sharma*  
REGISTRAR GENERAL

No.PA/RG/Misc./2022/2727

Date: 17.12.2022

Copy forwarded to the following for information and necessary action:-

1. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2 P.S. to All Hon'ble Judges, Rajasthan High Court



3. The Registrar General, Rajasthan High Court
4. Advocate General, Rajasthan
5. Addl. Solicitor General of India, Rajasthan
6. The Chairman, Bar Council of Rajasthan
7. President, Rajasthan High Court Advocates' Association, Jodhpur
8. President, Rajasthan High Court Lawyers' Association, Jodhpur
9. President, Rajasthan High Court Bar Association, Jaipur
10. The Registrar (Vig.)/(Admn.)/ (Rules)/ (Class.)/(Exam.)/ OSD (F&I)/ (CPC)/ (Judicial), Rajasthan High Court Jodhpur/ Jaipur Bench and Registrar HQ at New Delhi
11. Member Secretary, Rajasthan State Legal Services Authority
12. The Director, Rajasthan State Judicial Academy, Jodhpur
13. All Deputy Registrars, Rajasthan High Court Jodhpur/ Jaipur Bench
14. Sr. Technical Director/ Technical Director, Rajasthan High Court Jodhpur/ Jaipur Bench for uploading this notification of the website of Rajasthan High Court
15. Notice Board

*Chandrashekhar Prakash Sharma*  
REGISTRAR GENERAL

17/11/2022

**RAJASTHAN HIGH COURT**

No. PA/RG/Misc./2021

Date 20.12.2021

**NOTIFICATION**

In continuation to this office previous notification No.PA/RG/Misc/2020 dated 08.04.2020, it is hereby notified that from 01.01.2022, filing of all fresh cases on behalf of the Central Government and the State Government (in which the Government is petitioner/appellant) shall be only through mandatory e-filing in terms of guidelines dated 09.01.2020 (as amended on 20.12.2021) issued for e-filing in Rajasthan High Court, copy of which is enclosed herewith.

In above cases for which mandatory e-filing is being notified, filing of reply, affidavit, application etc. by private parties shall also be through mandatory e-filing.

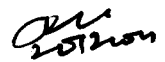
e-filing will be done on e-filing portal of Hon'ble e-Committee, Supreme Court of India, the link of which is <https://efiling.ecourts.gov.in/raj/>. This link is also available on e-Services Menu on the home page of website of Rajasthan High Court [www.hcraj.nic.in](http://www.hcraj.nic.in).

The task of e-filing requires scanning and thereafter uploading the same on e-filing portal with relevant data entry which may be done by concerned persons from their home or office or any other place.

For convenience of learned Advocates and litigants, the facility of scanning and/or e-filing shall also be made available on e-filing Counters in Rajasthan High Court Jodhpur and Jaipur Bench through Enhira Software Solutions Ltd. which is already doing scanning and digitization work in Rajasthan High Court. The service provider will provide the facility of scanning and/or e-filing @Rs. 10/- upto 20 pages and thereafter @50 paise per page. The payment will be made by concerned person availing this facility directly to above firm only through UPI Payment Link/QR Code.

For the purpose of entering user id and password on e-filing portal, computer system will be made available by above firm to concerned Advocate/litigant and after login, required entries will be made by the personnel of the firm.

By Order



REGISTRAR GENERAL

No. PA/RG/Misc./2021/2626

Date- 20.12.2021

Copy forwarded to the following for information and necessary action:-

1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. P.S. to All Hon'ble Judges, Rajasthan High Court.
3. The Registrar General, Rajasthan High Court.
4. Advocate General, Rajasthan.
5. Addl. Solicitor General, Govt. of India, Rajasthan.

6. The Chairman, Bar Council of Rajasthan.
7. President, Rajasthan High Court Advocates' Association, Jodhpur.
8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
9. President, Rajasthan High Court Bar Association, Jaipur.
10. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
11. Member Secretary, Rajasthan State Legal Services Authority.
12. The Director, Rajasthan State Judicial Academy, Jodhpur.
13. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
14. Sr. Technical Director/ Technical Director, Rajasthan High Court, Jodhpur and Jaipur Bench for uploading this notification of the website of Rajasthan High Court.

  
REGISTRAR GENERAL

## RAJASTHAN HIGH COURT

No. PA/RG/Misc./2020

Date 08.04.2020

### NOTIFICATION

It is notified that the facility of e-filing of urgent cases in Rajasthan High Court has been started on e-filing portal developed by E-Committee of Supreme Court of India. This portal is also being used by various other High Courts for e-filing. Link of e-filing portal is available on the web site of Rajasthan High Court in top bar on home page.

E-filing of urgent cases shall be made in accordance with the Guidelines already issued for the purpose along with this office Order No. 01/SO/2020 dated 09.01.2020. However, in view of prevailing situation amid outbreak of corona virus, the condition of filing of hard copy of e-filed cases within 7 days of e-filing shall remain relaxed till normal work resumes. Hard copy of such e-filed cases shall be filed along with requisite court fees on filing counters within 7 days after the normal work resumes. In future, e-filing portal will be directly integrated with online payment facility of court fees.

Before e-filing, the Advocates or Party in person shall be required to create his/her user account on the e-filing portal. Detailed guidelines for user creation are available on the web site of Rajasthan High Court.

The Advocate account creation process shall be verified by 'One Time Password' which will be sent on Mobile Number and email address of concerned Advocate registered in the data base of Rajasthan High Court. Some advocates may have changed their mobile number or the registered email address may not be in use. To meet such situation, an option 'Advocate Details' is made available on the web site of Rajasthan High Court where the advocates can see their registered email address and mobile number. If any change in mobile number or email address is required, the advocates may send email for the same along with a copy of their Bar Council Enrollment Certificate or Bar Association Identity Card having Bar Council enrollment number. These requests may be sent on following email addresses:-

For Jodhpur - [advocatejodh.update@hcraj.nic.in](mailto:advocatejodh.update@hcraj.nic.in)

For Jaipur Bench - [advocatejpr.update@hcraj.nic.in](mailto:advocatejpr.update@hcraj.nic.in)

Please note that above request will be processed only if copy of Bar Council Enrollment Certificate or Bar Association Identity Card having Bar Council enrollment number is attached with the email.

  
84.2020

A detailed user manual prepared by E-Committee, Supreme Court of India along with the steps required to be taken as per the practice prevailing in Rajasthan High Court is available on the web site of Rajasthan High Court.

The present facility of filing of urgent cases through email shall be simultaneously continued for few days so that the advocates/party in person may create their user accounts and start e-filing in the meantime. **It is to be ensured that filing is made only through one mode i.e. either through email or on the e-filing portal. If filing is made through both the modes, either the case will not be listed or it will delay the listing as the system will identify two cases in one matter.**

E-filing is only a mode of filing. Mentioning for urgent listing shall continue to be made as per prevailing practice.

All relevant details are available in e-filing option on home page of web site of Rajasthan High Court.

By Order

  
REGISTRAR GENERAL

No. PA/RG/Misc./2020/678

Date 08.04.2020

Copy forwarded to the following for information and necessary action:-

1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. P.S. to All Hon'ble Judges, Rajasthan High Court.
3. The Registrar General, Rajasthan High Court.
4. Advocate General, Rajasthan.
5. Addl. Solicitor General, Rajasthan.
6. The Chairman, Bar Council of Rajasthan.
7. President, Rajasthan High Court Advocates' Association, Jodhpur.
8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
9. President, Rajasthan High Court Bar Association, Jaipur.
10. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
11. Member Secretary, Rajasthan State Legal Services Authority.
12. The Director, Rajasthan State Judicial Academy, Jodhpur.
13. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
14. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

  
REGISTRAR GENERAL